

to be enlarged on bail, during the pendency of the revision, on his furnishing bail bond of Rs.10,000/- (Rupees Ten thousand), with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 01st Class, Jamshedpur in G.R. Case No. 2384 of 2009, Trial No. 368 of 2019, subject to the condition that the petitioner shall deposit the total fine amount of Rs.4,000/-in the court below.

4. In the result, I.A. No. 3366 of 2020 stands allowed.

(AMITAV K. GUPTA, J.)